MINUTES OF MEETING No. 03/20 OF NORMS COMMITTEE- I (DES-I SECTION) HELD ON 08.05.2019

Meeting No. 03/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 was held on 08.05.2019 under the Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No	Name of the representatives & their Designation	Department
1.	**Shri K.V.T., Deputy DGFT**	**DGFT, Udyog Bhawan**
2.	**Shri Pranav Upadhyay, Asst. Director (ISS)**	**DGFT, Udyog Bhawan**
3.	**Shri K.K. Tiwari, DHI**	**Industrial Adviser**
4.	**Shri Sandeep Chauhan, DPIIT**	**D.O.**
5.	**Shri K. S. Sodhi, Asst. Director**	**MSME, Nirman Bhawan**
6.	**Shri V.C. Agarwal, Consultant (Tech-III)**	**DGFT, Udyog Bhawan**
7.	**Shri Shaish Kumar, onsultant (Tech-I)**	**DGFT, Udyog Bhawan**

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations / Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting No. 01/20 dated 03.04.2019 and 02/20 dated 24.04.2019 were circulated on 18.04.2019 and 07.05.2019 respectively, to all the members of the Committee and no comments thereon were received. Hence, the said minutes are considered as unanimously approved.

MEETING NUMBER: 3/80-ALC2/2019 **MEETING DATE:** 08.05.2019

1	**Case No.:7/3/80-ALC2/2018**	Party Name: MVS ENGINEERING LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00007/AM19/	RLA File :05/24/040/00469/AM17/	Lic.No/Date:0510400930 26.12.2016	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

ITCHS Code	Export Item
84051010	Nitrogen Generator capacity 200 NM3/hr Purity 99.99%

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	38029019	Carbon Molecular Sieves	Net to net basis with nil wastage & accountability clause (**Nos. to be endorsed on the license**)
2	84144010	Sauer Compressor WP 65Lb4 -8 Bar Booster	Net to net basis with nil wastage & accountability clause (**Model no to be endorsed on license**)

RA concerned may take further necessary action as per the decision of NC.

2	**Case No.:262/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00604/AM19/	RLA File :07/24/040/00284/AM17/	Lic.No/Date:0710110857 28.12.2016	

Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 26.04.2019 for examination/comments. However, the case was discussed in the meeting and the Committee decided to ratify the norms as per recommendation of representative of DHI as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
87089900	61/0- PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF SLEEVE AF.0100517 /C-1	72222019	SS440B Round bar Dia16- SS440B Dia16 mm	Import quantity is allowed with 2% wastage
87089900	61/0- PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	72222019	SS415M Round bar Dia 43- SS415M Dia43 mm	

RA concerned may take further necessary action as per the decision of NC.

3	**Case No.:26/23/80-ALC2/2016**	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	
	Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to MSME on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

4	**Case No.: 159/15/80-ALC2/2018**	Party Name: EMPIRE INDUSTRIES	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File : 01/80/050/00501/AM19/	RLA File : 34/24/040/00304/AM17/	Lic.No/Date:3410042896 31.01.2017	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per advice of representative of MSME: 1. Specification/Size of export. 2. Manufacturing process supplemented by photos. Case is deferred.			

5	**Case No.: 160/15/80-ALC2/2018**	Party Name: EMPIRE INDUSTRIES	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00502/AM19/	RLA File :34/24/040/00305/AM17/	Lic.No/Date:3410042895 31.01.2017	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per advice of representative of MSME: 1. Specification/Size of export. 2. Manufacturing process supplemented by photos. Case is deferred.			

6	**Case No.:19/3/80-ALC2/2018**	Party Name: MVM SOLAR PVT.LTD,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00019/AM19/	RLA File :07/24/040/00349/AM17/	Lic.No/Date:0710111072 03.02.2017	
	Decision: The Committee considered the case as per the agenda and noted that deficiency letter as raised by representative of MSME was sent to firm on 15.01.2019 and final reminder on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.			

	Case is deferred.			

7	**Case No.:1/24/80-ALC2/2016**	Party Name: SHAKTIMAN RUB ROLLS P.LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00560/AM17/	RLA File :33/24/040/00009/AM17/	Lic.No/Date:3310030369 09.02.2017	
	Decision: The Committee considered the case as per the agenda and noted that deficiency letter raised by Consultant (Tech-1) was sent to firm on 15.01.2019 and final reminder on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

8	**Case No.:43/5/80-ALC2/2017**	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	
	Decision: The Committee considered the case as per the agenda and noted that deficiency letter raised by MSME was sent to firm on 14.01.2019 and final reminder on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

9	**Case No.:11/3/80-ALC2/2017**	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	
	Decision: The Committee considered the case as per the agenda and noted that the scanned copy received from the firm has few pages missing. Therefore, the Committee decided to request the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

10	**Case No.:20/3/80-ALC2/2017**	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:			

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
82090000	Cutting Tools : (Tungsten Carbide/CBN : Tips / Inserts) : Inscribed circle diameter : 3.0 mm to 32.0 mm, Thickness 1.6 mm to 9.525 mm, Net Weight 0.2 gm to 25.0 gm (each	82055920	Ceratip Blanks : Net Weight 0.2 gm to 20.0 gm (each)	Net to net basis

RA concerned may take further necessary action as per the decision of NC.

Case No.:53/3/80-ALC2/2017	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	

11 **Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by Consultant (Tech-3) was sent to the firm on 07.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.

Case is deferred.

Case No.: 17/5/80-ALC2/2017	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
HQ File :01/80/050/00078/AM18/	RLA File :02/24/040/00003/AM18/	Lic.No/Date:0210207535 18.04.2017	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

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ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
82090000	Cutting Tools : (Tungsten Carbide/CBN : Tips / Inserts) : Inscribed circle diameter : 3.0 mm to 32.0 mm, Thickness 1.6 mm to 9.525 mm, Net Weight 0.2 gm to 25.0 gm (each)	82055920	Ceratip Blanks: Net Weight 0.2 gm to 25.00 gm (each)	Net to net basis

RA concerned may take further necessary action as per the decision of NC.

13	**Case No.:2/17/80-ALC2/2017**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00281/AM18/	RLA File :09/24/040/00055/AM18/	Lic.No/Date:0910065045 15.05.2017	
	Decision: The Committee considered the case as per the agenda and noted that deficiency letter raised by DPIIT was sent to firm on 14.01.2019 and final reminder on 23.04.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

14	**Case No.:11/19/80-ALC2/2017**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic.No/Date:0910065039 15.05.2017	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 02.01.2019 and reminder id note on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

15	**Case No.:4/8/80-ALC2/2017**	Party Name: THE INDURE PVT. LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic.No/Date:0510402573 16.05.2017	
	Decision: The Committee considered the case as per the agenda and noted that the comments given by DHI vide their U. O. No.: DES-1/INPL/AHP-1-2019-HEI dated 28.02.2019 wherein DHI stated that neither the calculations nor the supporting documents (having hand written corrections) are certified by appropriate authority and reduced zoom copy of engineering drawing is illegible. Therefore, the Committee decided to ask from the firm to provide information as per Appendix 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 duly certified by CE as per written comments of DHI. Case is deferred.			

16	**Case No.:1/11/80-ALC2/2018**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic.No/Date:6510000003 17.05.2017	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.04.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	**Case No.:30/8/80-ALC2/2017**	Party Name: OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00174/AM18/	RLA File :11/24/040/00002/AM18/	Lic.No/Date:1110028281 23.05.2017	

Decision: The Committee considered the case as per the agenda and noted that the ID reminder note was sent to MeitY. However, the case was discussed in the meeting and the Committee decided to ratify the norms as per recommendation of Consultant (Tech-1) as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
90011900	Optical Fiber Cable, Unarmoured, Customer Specification mention (Dia)	39012000	BORSTAR HE6062 HD POLYETHYLENE	Net to net with accountability clause

RA concerned may take further necessary action as per the decision of NC.

18	**Case No.: 10/9/80-ALC2/2017**	Party Name: S AND P ENTERPRISES	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME:

1. Weight per square meter of import product.

Case is deferred.

19	**Case No.: 12/16/80-ALC2/2017**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00275/AM18/	RLA File :03/95/040/00235/AM18/	Lic.No/Date:0310815008 03.08.2017	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per recommendation of representative of DHI as under:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	72100000	CLAD PLATES - SPEC : SA-516M + SB-265 - THICKNESS RANGE: 30 MM TO 70 MM	Import quantity is allowed with 5% wastage
2	73260000	FORGED COMPONENTS - SPEC: SA-266	Net to net
3	73070000	FLANGES - SPEC: SA-182, SA-105	
4	73060000	TITANIUM TUBES - SPEC: ASTM B 338 , SA-688	

5	83110000	WELDING ELECTRODES	Import quantity is allowed as per SION C-1647
6	83110000	WELDING WIRES	
7	38100000	WELDING FLUX	

RA concerned may take further necessary action as per the decision of NC.

20	**Case No.:9/13/80-ALC2/2017**	Party Name: TECHNIP INDIA LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00245/AM18/	RLA File :05/24/040/00200/AM18/	Lic.No/Date:0510403659 11.08.2017	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-3) as under:

1. Quantity of import item at Sl. No. 1 to 15 may be allowed with 1% wastage or wastage claimed by the firm, whichever is less.
2. Quantity of import item at Sl. No. 16 to 86 may be allowed on net to net basis.
3. Spares, if any may be deleted.

RA concerned may take further necessary action as per the decision of NC.

21	**Case No.:4/13/80-ALC2/2017**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic.No/Date:0210207794 14.08.2017	

Decision: The Committee considered the case as per the agenda and noted that a letter of clarification was sent to RA Calcutta on 20.03.2019. However, no information has been received yet. Hence, the Committee decided to remind RA Calcutta in this regard.

Case is deferred.

22	**Case No.: 2/15/80-ALC2/2017**	Party Name: S AND P ENTERPRISES	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File : 01/80/050/00256/AM18/	RLA File : 04/24/040/00095/AM18/	Lic.No/Date:0410163451 22.08.2017	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

i. Per unit weight of export product is given below:

1. Per unit weight of export item at Sl. No. 1 is 15.20 grams.
2. Per unit weight of export item at Sl. No. 2 is 23.70 grams.
3. Per unit weight of export item at Sl. No. 3 is 32.80 grams.
4. Per unit weight of export item at Sl. No. 4 is 18.90 grams.
5. Per unit weight of export item at Sl. No. 5 is 29.60 grams.

6. Per unit weight of export item at Sl. No. 6 is 22.50 grams.
7. Per unit weight of export item at Sl. No. 7 is 34.50 grams.
8. Per unit weight of export item at Sl. No. 8 is 27.60 grams.
9. Per unit weight of export item at Sl. No. 7 is 97.00 grams.

ii.

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	68069000	Heat Insulator Mat 419-001	451 Kg
2	68069000	Heat Insulator Mat 419-002	602 Kg

RA concerned may take further necessary action as per the decision of NC.

23	**Case No.: 80/11/80-ALC2/2018**	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic.No/Date:0510403845 29.08.2017	

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of the representative of MSME:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

24	**Case No.:31/11/80-ALC2/2018**	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00222/AM19/	RLA File :34/24/040/00375/AM17/	Lic.No/Date:3410043419 30.08.2017	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per advice of Consultant (Tech-1) as under:

(i) Export items at Sl. No 1, 2, 3 may be allowed with 5% wastage or wastage claimed by the firm, whichever is less.

	(ii) Export item at Sl. No. 4 may be allowed on net to net basis with accountability clause. RA concerned may take further necessary action as per the decision of NC.

25	**Case No.:18/19/80-ALC2/2017**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic.No/Date:1710006668 10.10.2017	
	Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to MeitY on 08.03.2019. However, no comments have been received yet. Hence, the Committee decided to remind MeitY in this regard. Case is deferred.			

26	**Case No.:30/11/80-ALC2/2018**	Party Name: AKSHAR PRECISION TUBES PVT.LTD,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic.No/Date:3410043530 10.10.2017	
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of the representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

27	**Case No.:45/19/80-ALC2/2017**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00326/AM18/	RLA File :03/95/040/00476/AM18/	Lic.No/Date:0310816384 17.10.2017	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47014/26/2019-TSW dated 22.04.2019. (Copy			

	enclosed) RA concerned may take further necessary action as per the decision of NC.

28	**Case No.:46/19/80-ALC2/2017**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Rejected**
	HQ File :01/80/050/00327/AM18/	RLA File :03/95/040/00236/AM18/	Lic.No/Date:0310816625 30.10.2017	
	Decision: The committee considered the case as per agenda and noted that deficiency letter as raised by MeitY was sent to the firm on 04.12.2018 and final reminder on 08.03.2019. However, no reply has been received yet. Hence, the committee decided to **reject** the case under intimation to RA. RA concerned may take consequential action accordingly.			

29	**Case No.:36/19/80-ALC2/2017**	Party Name: ASHOKA MANUFACTURING LTD,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic.No/Date:0210207941 03.11.2017	
	Decision: The Committee considered the case as per the agenda and noted that DPIIT vide their U. O. No.: P-47011/15/2019-TSW dated 24.04.2019 informed that the case does not pertain to DPIIT. Therefore, the Committee decided to refer the case to **MSME** for examination. Case is deferred.			

30	**Case No.:9/20/80-ALC2/2017**	Party Name: S AND P ENTERPRISES	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00373/AM18/	RLA File :04/24/040/00148/AM18/	Lic.No/Date:0410163667 06.11.2017	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

i. Per unit weight of export product is given below:

1. Per unit weight of export item at Sl. No. 1 is 15.20 grams.
2. Per unit weight of export item at Sl. No. 2 is 23.70 grams.
3. Per unit weight of export item at Sl. No. 3 is 32.80 grams.
4. Per unit weight of export item at Sl. No. 4 is 18.90 grams.
5. Per unit weight of export item at Sl. No. 5 is 29.60 grams.
6. Per unit weight of export item at Sl. No. 6 is 47.00 grams.
7. Per unit weight of export item at Sl. No. 7 is 97.00 grams.

ii.

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	68069000	Heat Insulator Mat 402-001	110Kg
2	68069000	Heat Insulator Mat 419-001	567Kg
3	68069000	Heat Insulator Mat 419-002	390 Kg

	RA concerned may take further necessary action as per the decision of NC.

31	**Case No.:78/19/80-ALC2/2017**	Party Name: SMS INDIA PVT. LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00359/AM18/	RLA File :05/24/040/00341/AM18/	Lic.No/Date:0510404554 09.11.2017	
	Decision: The Committee considered the case as per the agenda and on the written comments of DPIIT vide U. O. No.: 7/191/2018-TS dated 23.04.2019 decided to ratify the norms under GN-4, without any wastage and with accountability clause. RA concerned may take further necessary action as per the decision of NC.			

32	**Case No.:39/8/80-ALC2/2018**	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00162/AM19/	RLA File :07/24/040/00227/AM18/	Lic.No/Date:0710112422 16.11.2017	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide U. O. No.: DES-1/ALST/RAIL-1-2018-HEI dated 26.11.2018. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

33	**Case No.:55/19/80-ALC2/2017**	Party Name: VEELINE MEDIA LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Rejected**
	HQ File :01/80/050/00336/AM18/	RLA File :02/24/040/00130/AM18/	Lic.No/Date:0210207985 20.11.2017	
	Decision: The committee considered the case as per agenda and noted that deficiency letter as raised by MSME was sent to the firm on 29.11.2018 and final reminder on 08.03.2019. However, no reply has been received yet. Hence, the committee decided to **reject** the case under intimation to RA. RA concerned may take consequential action accordingly.			

34	**Case No.:26/20/80-ALC2/2017**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic.No/Date:0310817800 15.12.2017	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-3) was sent to the firm by post on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

35	**Case No.:260/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00602/AM19/	RLA File :07/24/040/00248/AM18/	Lic.No/Date:0710112552 15.12.2017	Date:06.03.2019

Decision: The Committee considered the case as per the agenda and noted that DPIIT vide their U. O. No.: P-47011/110/2019-TSW dated 02.05.2019 informed that DHI may be consulted in this matter. However, the case was discussed in the meeting and the Committee decided to ratify the norms as per recommendation of representative of DHI as under:

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF SLEEVE AF.0100517 /C-1	1	72223019	SS440B Round bar Dia16 SS440B Dia 16 mm	Import quantity is allowed with 2% wastage
2	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72223019	SS415M Round bar Dia 43 SS415M Dia 43 mm	
3	87089900	SLEEVE TO P/N 28514680A	3	72223019	SS440B Round bar Dia16 SS440B Dia 16 mm	

RA concerned may take further necessary action as per the decision of NC.

36	**Case No.:20/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic.No/Date:0310818218 04.01.2018	

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.01.2019 and reminder id note on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

37	**Case No.:23/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic.No/Date:0310818219 04.01.2018	

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was

	sent to MSME on 02.01.2019 and reminder id note on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.

38	**Case No.:21/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic.No/Date:0310818275 05.01.2018	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.01.2019 and reminder id note on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

39	**Case No.:22/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic.No/Date:0310818273 05.01.2018	
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 02.01.2019 and reminder id note on 02.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

40	**Case No.:25/20/80-ALC2/2017**	Party Name: BGR ENERGY SYSTEMS LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00389/AM18/	RLA File :04/24/040/00187/AM18/	Lic.No/Date:0410163861 05.01.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/100/2019-TSW dated 24.04.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

41	**Case No.:32/11/80-ALC2/2018**	Party Name: AQUASUB ENGINEERING	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00223/AM19/	RLA File :32/24/040/00040/AM18/	Lic.No/Date:3210078358 05.01.2018	
	Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to DPIIT on 23.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

42	**Case No.:29/20/80-ALC2/2017**	Party Name: AQUASUB ENGINEERING	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic.No/Date:3210078359 08.01.2018	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by DPIIT was sent to the firm on 07.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

43

	Case No.:37/20/80-ALC2/2017	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00401/AM18/	RLA File :03/95/040/00728/AM18/	Lic.No/Date:0310818302 08.01.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/324/2018-TSW dated 24.04.2019.

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84239020	Z6 RA & PW 25 ELEMENT BODY SS PARTS	72222021	STAINLESS STEEL **ROD** DIN 1.4545 SS **ROD** DIN 1.4545 (SPECIAL GRADE OF 17-4 PH STEEL)	Import quantity may be allowed upto 35% wastage with accountability clause , after taking 1/3rd recovery from scrap

Note: The word "Rod" may be added in the description of import item after the word "Stainless Steel".

RA concerned may take further necessary action as per the decision of NC.

44	**Case No.: 27/20/80-ALC2/2017**	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00391/AM18/	RLA File :04/24/040/00206/AM18/	Lic.No/Date:0410163886 09.01.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of Consultant (Tech-3) as under:

1. Quantity of import item at Sl. No. 1 to 7 is allowed as per GN-4.
2. Quantity of import item at Sl. No. 8, 9 & 15 may be allowed on net to net basis (on weight basis).
3. Items at Sl. No. 10 &11 may be deleted as firm has procured indigenously.
4. Quantity of import item at Sl. No. 12 & 13 may be allowed on net + 5% wastage on net content.
5. Quantity of import item at Sl. No. 14 may be allowed as per Sl. No. 15 of SION C-1647.

Specification & thickness of import items at Sl. No. 8, 9, 12, 13 & 15 to match in import & export.

RA concerned may take further necessary action as per the decision of NC.

45	**Case No.: 1/3/80-ALC2/2018**	Party Name: S AND P ENTERPRISES	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File : 01/80/050/00001/AM19/	RLA File :04/24/040/00202/AM18/	Lic.No/Date:0410163885 09.01.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

i. Per unit weight of export product is given below:

1. Per unit weight of export item at Sl. No. 1 is 15.20 grams.
2. Per unit weight of export item at Sl. No. 2 is 23.70 grams.
3. Per unit weight of export item at Sl. No. 3 is 32.80 grams.
4. Per unit weight of export item at Sl. No. 4 is 18.90 grams.
5. Per unit weight of export item at Sl. No. 5 is 29.60 grams.
6. Per unit weight of export item at Sl. No. 6 is 20.00 grams.
7. Per unit weight of export item at Sl. No. 7 is 97.00 grams.

ii.

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	68069000	Heat Insulator Mat 419-001	As applied
2	68069000	Heat Insulator Mat 419-002	543 Kg

RA concerned may take further necessary action as per the decision of NC.

46	**Case No.:35/20/80-ALC2/2017**	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00399/AM18/	RLA File :03/95/040/00851/AM18/	Lic.No/Date:0310818442 11.01.2018	
	Decision: The committee considered the case as per agenda and noted that deficiency letter as raised by MSME was sent to the firm on 21.01.2019 and final reminder on 02.05.2019. However, no reply has been received yet. Hence, the committee decided to wait for reply of the firm. Case is deferred.			

47	**Case No.:54/20/80-ALC2/2017**	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic.No/Date:0310818444 11.01.2018	
	Decision: The committee considered the case as per agenda. Representative of the firm, who appeared for Personal Hearing, explained the case. After hearing, the Committee, keeping in view opinion of Consultant (Tech I) decided to call for the following information: i. Certificate of Analysis of import item from foreign supplier indicating clearly % content of each metal. ii. Recovery of other Metals and their commercial value. iii. Detailed process of manufacturing. Case is deferred.			

48	**Case No.:37/5/80-ALC2/2018**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Rejected**
	HQ File :01/80/050/00086/AM19/	RLA File :09/24/040/00554/AM18/	Lic.No/Date:0910065941 31.01.2018	
	Decision: The committee considered the case as per agenda and noted that deficiency letter as raised by MSME was sent to the firm on 27.11.2018 and final reminder on 26.03.2019. However, no reply has been received yet. Hence, the committee decided to **reject** the case under intimation to RA. RA concerned may take consequential action accordingly.			

49	**Case No.:52/20/80-ALC2/2017**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00416/AM18/	RLA File :05/24/040/00552/AM18/	Lic.No/Date:0510405538 06.02.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their letter No.: 7/5/17/TSW dated 18.04.2018. (Copy enclosed)			

RA concerned may take further necessary action as per the decision of NC.

50	**Case No.:20/1/80-ALC2/2019**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic.No/Date:0410163956 07.02.2018	

Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case.

Case is deferred.

51	**Case No.:33/20/80-ALC2/2017**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00397/AM18/	RLA File :31/83/040/00154/AM18/	Lic.No/Date:3110066981 13.02.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87082900	REINF SUBFRAME TO BODY MTG PLT - HK835C365AF (NET WT 123191 KGS)	1	72082790	HOT ROLLED PICKLED COIL HR GRADE S420MC	1.26kg/kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

52	**Case No.:33/5/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00082/AM19/	RLA File :03/95/040/00754/AM18/	Lic.No/Date:0310819295 21.02.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/340/2018-TSW dated 25.04.2019. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

53	**Case No.:32/5/80-ALC2/2018**	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic.No/Date:0310819380 23.02.2018	

Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected.

Case is deferred.

54	**Case No.:9/3/80-ALC2/2018**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00009/AM19/	RLA File :05/24/040/00599/AM18/	Lic.No/Date:0510405742 28.02.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/85/2019-TSW dated 16.04.2019. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

55	**Case No.: 8/3/80-ALC2/2018**	Party Name: S AND P ENTERPRISES	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00008/AM19/	RLA File :04/24/040/00249/AM18/	Lic.No/Date:0410164032 02.03.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

i. Per unit weight of export product is given below:

1. Per unit weight of export item at Sl. No. 1 is 15.20 grams.
2. Per unit weight of export item at Sl. No. 2 is 23.70 grams.
3. Per unit weight of export item at Sl. No. 3 is 32.80 grams.
4. Per unit weight of export item at Sl. No. 4 is 18.90 grams.
5. Per unit weight of export item at Sl. No. 5 is 29.60 grams.
6. Per unit weight of export item at Sl. No. 6 is 20.00 grams.
7. Per unit weight of export item at Sl. No. 7 is 28.00 grams.
8. Per unit weight of export item at Sl. No. 8 is 20.00 grams.
9. Per unit weight of export item at Sl. No. 9 is 32.00 grams.
10. Per unit weight of export item at Sl. No. 10 is 47.00 grams.
11. Per unit weight of export item at Sl. No. 11 is 97.00 grams.

ii.

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	68069000	Heat Insulator Mat (419-001)	829 Kg
2	68069000	Heat Insulator Mat (419-002)	571 Kg

3	68069000	Heat Insulator Mat (402-001)	182 Kg

RA concerned may take further necessary action as per the decision of NC.

56	**Case No.:1/6/80-ALC2/2018**	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00122/AM19/	RLA File :56/24/040/00047/AM18/	Lic.No/Date:5610005378 28.03.2018	

Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to DPIIT on 18.03.2019 and also case was referred to Consultant (Tech-3) on 06.05.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

Case is deferred.

57	**Case No.:67/5/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00116/AM19/	RLA File :04/24/040/00267/AM18/	Lic.No/Date:0410164150 02.04.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide email dated 06.05.2019 as under:

1. Quantity of import item at Sl. No. 1 & 2 is allowed with 1.05 Kg/Kg content in the export product.
2. Quantity of import item at Sl. No. 3 to 30 is allowed on net to net basis with accountability clause.
3. Import item at Sl. No. 16 –specific name of the item be asked and endorsed in AA.

RA concerned may take further necessary action as per the decision of NC.

58	**Case No.:40/8/80-ALC2/2018**	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic.No/Date:6110001499 16.04.2018	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

59	**Case No.:23/5/80-ALC2/2018**	Party Name: RITES LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Rejected**
	HQ File :01/80/050/00072/AM19/	RLA File :05/24/040/00045/AM19/	Lic.No/Date:0510406273 27.04.2018	
	Decision: The committee considered the case as per agenda and noted that deficiency letter as raised by DHI was sent to the firm on 27.11.2018 and final reminder on 26.03.2019. However, no reply has been received yet. Hence, the committee decided **to reject** the case under intimation to RA. RA concerned may take consequential action accordingly.			

60	**Case No.:6/8/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic.No/Date:0310820724 27.04.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DHI was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

61	**Case No.:27/5/80-ALC2/2018**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00076/AM19/	RLA File :05/23/040/00038/AM19/	Lic.No/Date:0510406287 01.05.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-3) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

62	**Case No.:38/5/80-ALC2/2018**	Party Name: THE WEST COAST PAPER MILLS LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00087/AM19/	RLA File :07/24/040/00009/AM19/	Lic.No/Date:0710113226 03.05.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MeitY was sent to the firm on 07.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

Case No.:30/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
HQ File :01/80/050/00079/AM19/	RLA File :31/83/040/00010/AM19/	Lic.No/Date:3110067039 07.05.2018	

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Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis to Export product 22 and 24 of AA No. 3110067246 dated 27.11.2018.

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	OTHER PARTS AND ACCESSORIES(INCL.CABS) REIN-SUB FR TO BDY MTNG PLT RR-J9C35A364CA	1	72082790	HOT ROLLED PICKLED COIL HR GRADE : S355MC	1.26kgs/kg content in the export product
2	87089900	OTHER PARTS & ACCESSORIES OF BODIES (INCL.CABS) STP-RR-SUSP SUTP BM - J9D35A677AA	2	72082790	HOT ROLLED PICKLED COIL HR GRADE : S355MC	1.14kgs/kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

Case No.:31/5/80-ALC2/2018	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
HQ File :01/80/050/00080/AM19/	RLA File :31/83/040/00011/AM19/	Lic.No/Date:3110067040 07.05.2018	

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Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	OTHER PARTS & ACCESSORIES OF BODIES (INCL CABS) REINF SUBFRAME TO BODY MTG PLT-HK835C365AF (123191 KGS)	1	72082790	HOT ROLLED PICKLED COIL HR GRADE S420MC	1.26kg/kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

65	**Case No.:43/5/80-ALC2/2018**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00092/AM19/	RLA File :03/94/040/00073/AM19/	Lic.No/Date:0310820812 07.05.2018	

Decision: The committee considered the case as per agenda and noted that deficiency letter as raised by Consultant (Tech-3) was sent to the firm on 14.01.2019 and final reminder on 06.05.2019. However, no reply has been received yet. Hence, the committee decided to wait for reply of the firm.

Case is deferred.

66	**Case No.:46/5/80-ALC2/2018**	Party Name: S AND P ENTERPRISES	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic.No/Date:0410164303 07.05.2018	

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME:

1. Per unit weight of export.
2. Wastage details.

Case is deferred.

67	**Case No.:173/15/80-ALC2/2018**	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00515/AM19/	RLA File :34/24/040/00389/AM18/	Lic.No/Date:3410044129 09.05.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per SION C-1891 on the recommendation of representative of MSME as under:

Export Items:

Sl. No.	ITCHS Code	Export Item
1	87089100	RADIATOR PARTS ALUMINIUM FIN PROFILE
2	87089100	RADIATOR PARTS ALUMINIUM HEADER PLATE- TOP & BOTTOM
3	87089100	RADIATOR PARTS ALUMINIUM CORE CHANNEL- RH & LH
4	76082000	ALUMINIUM TUBE
5	87089100	RADIATOR PARTS PLASTIC TANK- TOP & BOTTOM

Import Items:

Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	76072090	ALUMINIUM FOIL	1.02 kg/kg content in the export product
2	76061200	ALUMINIUM SHEET	1.03 kg/kg content in the export product
3	76061200	ALUMINIUM STRIPS	1.03 kg/kg content in the export product

4	39081090	33% GLASS FIBRE FILLED NYLON - 66 - POLYAMIDE 66 COMPOUND GRANULES	1.05 kg/kg content in export product

***Granules word may be added in Import Item at Sl. No. 4**

RA concerned may take further necessary action as per the decision of NC.

68	**Case No.:45/11/80-ALC2/2018**	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic.No/Date:0910066251 21.05.2018	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

69	**Case No.:77/11/80-ALC2/2018**	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00268/AM19/	RLA File :32/24/040/00015/AM19/	Lic.No/Date:3210078538 28.06.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of representative of MSME as under:

1. Quantity of import item at Sl. No. 18 to 23 & 59 to 69 is allowed on net to net basis.
2. Quantity of rest of the import items is allowed as per GN-4.

RA concerned may take further necessary action as per the decision of NC.

70	**Case No.:15/11/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00206/AM19/	RLA File :03/94/040/00229/AM19/	Lic.No/Date:0310822146 06.07.2018	

Decision: The Committee considered the case as per the agenda and noted that Firm's application was sent to DHI on 07.01.19 with reminder ID on 06.05.19 but representative of DHI informed in meeting that the copy of application was not received by DHI. Hence, the Committee decided to send the copy of application to DHI.

Case is deferred.

71	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic.No/Date:0910066472 18.07.2018	

Decision: The Committee considered the case as per the agenda and noted that Firm's application was sent to DHI on 19.03.19 but representative of DHI informed in meeting that the copy of application was not received by DHI. Hence, the Committee decided to send the copy of application to DHI.

Case is deferred.

72	**Case No.:8/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00199/AM19/	RLA File :05/23/040/00202/AM19/	Lic.No/Date:0510407334 27.07.2018	

Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

73	**Case No.:174/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00516/AM19/	RLA File :07/24/040/00106/AM19/	Lic.No/Date:0710113655 27.07.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per recommendation of representative of MSME as under:

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF SLEEVE AF.0100517 /C-1	1	72223019	SS440B Round bar Dia16 SS440B Dia 16 mm	Import quantity may be allowed with 2% wastage
2	87089900	PUMP BODY COMPLETE - ASSEMBLY TO P/N TM.0114659.B CONSISTS OF BODY PUMP FH.0100048.F	2	72223019	SS415M Round bar Dia 43 SS415M Dia 43 mm	

RA concerned may take further necessary action as per the decision of NC.

74	**Case No.:13/11/80-ALC2/2018**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00204/AM19/	RLA File :05/24/040/00265/AM19/	Lic.No/Date:0510407381 31.07.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/85/2019-TSW dated 18.04.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

75	**Case No.:18/11/80-ALC2/2018**	Party Name: KELVION INDIA PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00209/AM19/	RLA File :03/94/040/00367/AM19/	Lic.No/Date:0310822721 31.07.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DPIIT was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

76	**Case No.:7/11/80-ALC2/2018**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00198/AM19/	RLA File :05/23/040/00205/AM19/	Lic.No/Date:0510407435 03.08.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/60/2019-TSW dated 25.04.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

77	**Case No.:9/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic.No/Date:0510407454 06.08.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

78	**Case No.:76/11/80-ALC2/2018**	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic.No/Date:0510407445 06.08.2018	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MeitY was sent to the firm on 27.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

79	**Case No.:177/15/80-ALC2/2018**	Party Name: VERTICE GLOBAL PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00519/AM19/	RLA File :09/24/040/00212/AM19/	Lic.No/Date:0910066549 06.08.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per SION C-829 on the recommendation of representative of MSME. RA concerned may take further necessary action as per the decision of NC.			

80	**Case No.:11/11/80-ALC2/2018**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00202/AM19/	RLA File :05/23/040/00216/AM19/	Lic.No/Date:0510407480 08.08.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/84/2019-TSW dated 24.04.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

81	**Case No.:19/11/80-ALC2/2018**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic.No/Date:0310822939 09.08.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-3) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

82	**Case No.:43/11/80-ALC2/2018**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00234/AM19/	RLA File :08/24/040/00115/AM19/	Lic.No/Date:0810143257 14.08.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DPIIT was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

83	**Case No.:5/11/80-ALC2/2018**	Party Name: LEGENDS THE MERCHANT GROUP	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00196/AM19/	RLA File :05/23/040/00229/AM19/	Lic.No/Date:0510407548 17.08.2018	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

84	**Case No.:34/1/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic.No/Date:1710006716 20.08.2018	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

85	**Case No.:7/13/80-ALC2/2018**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00316/AM19/	RLA File :52/24/040/00038/AM19/	Lic.No/Date:5210042737 23.08.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide email dated 11.02.2019 as under: 1. Quantity of import item at Sl. No. 1 to 4 & 6- pipes, tubes and fin- is allowed with 1.02 Kg/Kg content in the export product. 2. Quantity of import item at Sl. No. 5 & 7 is allowed on net to net basis as per GN-4 with			

	accountability clause. 3. Quantity of import items (welding consumables) at Sl. No. 8 to 12 is allowed as per SION C-1647. RA concerned may take further necessary action as per the decision of NC.

86	**Case No.:25/11/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic.No/Date:0310823360 28.08.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-3) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

87	**Case No.:42/11/80-ALC2/2018**	Party Name: MEDIVAC SURGICAL PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00233/AM19/	RLA File :37/24/040/00002/AM19/	Lic.No/Date:3710002710 28.08.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to the firm by post on 07.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

88	**Case No.:23/11/80-ALC2/2018**	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic.No/Date:0310823416 29.08.2018	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.:28/11/80-ALC2/2018	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic.No/Date:0310823400 29.08.2018	
89	**Decision:** The Committee considered the case as per agenda and noted that deficiency letter raised by DHI was sent to the firm on 29.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.:58/11/80-ALC2/2018	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00249/AM19/	RLA File :02/24/040/00087/AM19/	Lic.No/Date:0210208676 05.09.2018	
90	**Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish following information as per written comments of DPIIT vide their F. No.: 07/178/2018-TS dated 26.04.2019: 1. To indicate separate net weight of Rubber part & other materials used in the export product (i.e. composition of export product) 2. Specific grade of Synthetic Rubber & Natural Rubber to be used in manufacturing the product. 3. Justification for import of Hot Rolled Steel & its calculation of requirement for manufacture of export product. Case is deferred.			

	Case No.:34/11/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00225/AM19/	RLA File :31/83/040/00091/AM19/	Lic.No/Date:3110067168 06.09.2018	

91 **Decision:** The Committee considered the case as per agenda and decided to ratify the norms on repeat basis as approved for AA No.: 3110067036 dated 04.05.2018 on the recommendation of representative of DHI as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norm
84139190	61/0-PARTS OF OIL FIELD EQUIEPMENT - 4.5 " FLUID END BODY ,52" LONG AW1978 (IN NOS 6 AND IN K.G.9951)	72222099	FLUID END FORGING 52" LG AW108 (6 NOS)	1.52 Kg/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

92	**Case No.:65/11/80-ALC2/2018**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic.No/Date:0710113822 06.09.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-3) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

93	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic.No/Date:0310823645 07.09.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DHI was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

94	**Case No.:44/11/80-ALC2/2018**	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00235/AM19/	RLA File :33/24/040/00007/AM19/	Lic.No/Date:3310030475 12.09.2018	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

95	**Case No.:49/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00240/AM19/	RLA File :05/23/040/00264/AM19/	Lic.No/Date:0510407822 18.09.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-1) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for			

	reply of the firm. Case is deferred.

96	**Case No.:53/11/80-ALC2/2018**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00244/AM19/	RLA File :05/23/040/00263/AM19/	Lic.No/Date:0510407844 19.09.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/60/2019-TSW dated 25.04.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

97	**Case No.:22/11/80-ALC2/2018**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic.No/Date:0310823992 26.09.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

98	**Case No.:57/11/80-ALC2/2018**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic.No/Date:3110067179 26.09.2018	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised by MSME was sent to the firm on 26.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

99	**Case No.:68/11/80-ALC2/2018**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00259/AM19/	RLA File :05/24/040/00352/AM19/	Lic.No/Date:0510407918 27.09.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by DHI was sent to the firm on 18.01.2019 and final reminder on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

100	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic.No/Date:3410044543 04.10.2018	
	Decision: The Committee considered the case as per the agenda and noted that hard copy of application was not received from RA & firm and in this regard, a letter was sent to RA & the firm on 26.03.2019. However, no information has been received so far. The Committee decided to wait for hard copy of the application. Case is deferred.			

101	**Case No.: 75/11/80-ALC2/2018**	Party Name: ENPRO INDUSTRIES PVT.LTD.	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File : 01/80/050/00266/AM19/	RLA File : 31/83/040/00110/AM19/	Lic.No/Date:3110067197 10.10.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under: 1. Quantity of import items at Sl. No. 1 to 25, 45 to 110, 127 to 165, 167, 168, 170 to 175, 177 to 181 and 183 to 203 is allowed as per GN-4, with relevant grade and size. 2. Quantity of rest of the import items is allowed on net to net basis with nil wastage and accountability clause. RA concerned may take further necessary action as per the decision of NC.			

102	**Case No.:67/11/80-ALC2/2018**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00258/AM19/	RLA File :05/24/040/00394/AM19/	Lic.No/Date:0510408083 11.10.2018	
	Decision: The Committee considered the case as per agenda and noted that deficiency letter raised			

	by Consultant (Tech-1) was sent to the firm on 26.03.2019. However, no reply has been received yet. It is decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.

103	**Case No.:69/11/80-ALC2/2018**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00260/AM19/	RLA File :31/83/040/00112/AM19/	Lic.No/Date:3110067209 22.10.2018	
	Decision: The Committee considered the case as per agenda and noted that the firm's reply was sent to DPIIT on 23.04.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

104	**Case No.:243/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00585/AM19/	RLA File :09/24/040/00328/AM19/	Lic.No/Date:0910066798 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/AZAD/TuB1-6-2019-HEI dated 02.04.2019 wherein DHI stated that the calculation of the claimed wastage linked with drawing of the export product has not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.			

105	**Case No.:244/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00586/AM19/	RLA File :09/24/040/00327/AM19/	Lic.No/Date:0910066799 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/AZAD/TuB1-8-2019-HEI dated 02.04.2019 wherein DHI stated that the calculation of the claimed wastage linked with drawing of the export product has not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.			

106	**Case No.:245/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00587/AM19/	RLA File :09/24/040/00325/AM19/	Lic.No/Date:0910066800 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/AZAD/TuB1-2-2019-HEI dated 02.04.2019 wherein DHI stated that the calculation of the claimed wastage linked with drawing of the export product has not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.			

107	**Case No.:246/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00588/AM19/	RLA File :09/24/040/00314/AM19/	Lic.No/Date:0910066801 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/AZAD/TuB1-5-2019-HEI dated 02.04.2019 wherein DHI stated that the calculation of the claimed wastage linked with drawing of the export product has not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.			

108	**Case No.:247/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic.No/Date:0910066802 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 19.03.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

109	**Case No.:248/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00590/AM19/	RLA File :09/24/040/00326/AM19/	Lic.No/Date:0910066803 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/AZAD/TuB1-1-2019-HEI dated 02.04.2019 wherein DHI stated			

	that the calculation of the claimed wastage linked with drawing of the export product has not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.

110	**Case No.:249/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic.No/Date:0910066804 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 19.03.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

111	**Case No.:250/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00592/AM19/	RLA File :09/24/040/00312/AM19/	Lic.No/Date:0910066805 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/AZAD/TuB1-4-2019-HEI dated 02.04.2019 wherein DHI stated that the calculation of the claimed wastage linked with drawing of the export product has not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.			

112	**Case No.:251/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00593/AM19/	RLA File :09/24/040/00307/AM19/	Lic.No/Date:0910066806 02.11.2018	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/AZAD/TuB1-7-2019-HEI dated 02.04.2019 wherein DHI stated that the calculation of the claimed wastage linked with drawing of the export product has not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4H & 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.			

113	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic.No/Date:0910066870 16.11.2018	
	Decision: The Committee considered the case as per the agenda and representative of DHI informed in meeting that the copy of application was not received by DHI. Hence, the Committee decided to send the copy of application to DHI. Case is deferred.			

114	**Case No.:254/15/80-ALC2/2018**	Party Name: KELVION INDIA PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00596/AM19/	RLA File :03/94/040/00694/AM19/	Lic.No/Date:0310825122 19.11.2018	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide their F. No.: P-47011/270/2018-TSW dated 02.04.2019: 1. Detailed drawing of the export items. 2. Weight of each export product. 3. Step-wise wastage. 4. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 5. Detailed technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

115	**Case No.:5/13/80-ALC2/2018**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic.No/Date:3110067242 22.11.2018	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide their F. No.: P-47011/86/2019-TSW dated 16.04.2019:			

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

116	**Case No.:6/13/80-ALC2/2018**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic.No/Date:3110067241 22.11.2018	

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide their U. O. No.: P-47011/86/2019-TSW dated 16.04.2019:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

117	**Case No.:4/13/80-ALC2/2018**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00313/AM19/	RLA File :05/23/040/00368/AM19/	Lic.No/Date:0510408649 27.11.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/98/2019-TSW dated 25.04.2019.

	(Copy enclosed) RA concerned may take further necessary action as per the decision of NC.

118	**Case No.:3/13/80-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00312/AM19/	RLA File :03/95/040/00884/AM19/	Lic.No/Date:0310825341 30.11.2018	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by Consultant (Tech-3) was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

119	**Case No.: 263/15/80-ALC2/2018**	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File : 01/80/050/00605/AM19	RLA File : 03/94/040/00761/AM19/	Lic.No/Date:0310825380 04.12.2018	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84314930	DRILLING MACHINE ACCESSORIES SUCH AS DRILL RODS/ CASINGS/ CORE BARRELS/ ADAPTORS / COUPLINGS/ SUBSTITUES NET CONTENT : 1) SEAMLESS STEEL TUBES/PIPES -62.664 METRIC TONNE	73040000	SEAMLESS STEEL TUBES/PIPES TECH:GRADE:API GRADES, SAE 1541, SAE 1040, SAE 1045, SAE 4130, SAE 4140, SAE 5130, 106 GR B, 37 MN5 OR EQUIVALENT O.D.27.85 MM TO 168.00 MM, THICKNESS 1.25 MM TO 8.50 MM (ITC (HS) CODE 73043911, 73043921, 73045110, 73045120)	Relevant grade and size of import may be allowed for 64.753 MT inclusive of 3.33% wastage after 1/3rd recovery

RA concerned may take further necessary action as per the decision of NC.

120	**Case No.:264/15/80-ALC2/2018**	Party Name: TIL LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00606/AM19/	RLA File :02/24/040/00108/AM19/	Lic.No/Date:0210208839 07.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide their U. O. No.: DES-1/TILL/OTRS-4/2019-HEI dated 26.03.2019 on repeat basis of AA no. 0210208838 dated 17.12.2018.			

	RA concerned may take further necessary action as per the decision of NC.

	Case No.:265/15/80-ALC2/2018	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00607/AM19/	RLA File :05/23/040/00361/AM19/	Lic.No/Date:0510408837 10.12.2018	
121	**Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DHI: 1. Use of item No. 8 of list. 2. To separate weight of Inconel pipe from pipe fitting in Sl. No. 9 of list. Case is deferred.			

	Case No.: 31/1/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic.No/Date:3110067252 12.12.2018	
122	**Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide their U. O. No.: P-47011/86/2019-TSW dated 16.04.2019: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

123	**Case No.:32/1/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic.No/Date:3110067253 12.12.2018	

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide their U. O. No.: P-47011/86/2019-TSW dated 16.04.2019:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

124	**Case No.:272/15/80-ALC2/2018**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00614/AM19/	RLA File :03/94/040/00785/AM19/	Lic.No/Date:0310825670 14.12.2018	

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of MSME:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

125	**Case No.:17/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic.No/Date:0410164995 17.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DHI: 1. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 2. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.			

126	**Case No.:274/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic.No/Date:0310825720 18.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of MeitY vide their F. No.: 17(12)/2019-IPHW dated 29.04.2019. (Copy enclosed) Case is deferred.			

127	**Case No.:275/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic.No/Date:0310825721 18.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of MeitY vide their F. No.: 17(11)/2019-IPHW dated 29.04.2019. (Copy enclosed) Case is deferred.			

128	**Case No.:279/15/80-ALC2/2018**	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic.No/Date:0510409020 20.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of Consultant (Tech-1):			

1. Detail technical note on manufacturing process including the relevant flow sheet.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
4. Details of import item at Sl. No. 13 with specific quantity of each type.

Case is deferred.

129	**Case No.:2/13/80-ALC2/2018**	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00311/AM19/	RLA File :05/24/040/00519/AM19/	Lic.No/Date:0510409030 21.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/24/2019-TSW dated 08.05.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

130	**Case No.:280/15/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00622/AM19/	RLA File :05/24/040/00529/AM19/	Lic.No/Date:0510409056 26.12.2018	
	Decision: The Committee considered the case as per the agenda and noted that firm's application was sent to DPIIT on 25.04.19, who suggested referring the matter to DHI. Committee considered the matter and observed that it pertains to MSME. The Committee decided to forward the firm's application to MSME. Case is deferred.			

131	**Case No.:281/15/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00623/AM19/	RLA File :05/24/040/00530/AM19/	Lic.No/Date:0510409057 26.12.2018	
	Decision: The Committee considered the case as per the agenda and noted that firm's application was sent to DPIIT on 18.03.19, who suggested referring the matter to DHI. Committee considered the matter and observed that it pertains to MSME. The Committee decided to forward the firm's application to MSME.			

	Case is deferred.

132	**Case No.:288/15/80-ALC2/2018**	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00630/AM19/	RLA File :03/94/040/00827/AM19/	Lic.No/Date:0310825933 26.12.2018	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide their U. O. No.: DES-1/DMTo/OMT-1-2018-HEI dated 26.03.2019 on repeat basis of AA No. 0310821929 dated 26.06.2018. RA concerned may take further necessary action as per the decision of NC.			

133	**Case No.:282/15/80-ALC2/2018**	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00624/AM19/	RLA File :05/23/040/00395/AM19/	Lic.No/Date:0510409144 01.01.2019	
	Decision: The Committee considered the case as per the agenda and noted that the firm's application was sent to MeitY on 19.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to send the reminder to MeitY. Case is deferred.			

134	**Case No.:284/15/80-ALC2/2018**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00626/AM19/	RLA File :05/24/040/00548/AM19/	Lic.No/Date:0510409150 02.01.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. O. No.: P-47011/85/2019-TSW dated 02.05.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

135	**Case No.:289/15/80-ALC2/2018**	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00631/AM19/	RLA File :02/24/040/00135/AM19/	Lic.No/Date:0210208907 09.01.2019	
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of MSME: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may			

also be furnished.

2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

136	**Case No.:292/15/80-ALC2/2018**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00634/AM19/	RLA File :02/24/040/00145/AM19/	Lic.No/Date:0210208916 10.01.2019	

Decision: The Committee considered the case as per the agenda and noted that the firm's application was sent to MeitY on 19.03.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to send the reminder to MeitY.

Case is deferred.

137	**Case No.:293/15/80-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic.No/Date:0310826313 10.01.2019	

Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish information as per written comments of MeitY vide their F. No.: 17(10)/2019-IPHW dated 29.04.2019. (Copy enclosed)

Case is deferred.

138	**Case No.:21/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic.No/Date:0410165082 11.01.2019	

Decision: The Committee considered the case as per the agenda and noted that firm's application was sent to DPIIT on 28.03.19, who suggested referring the matter to DHI. Committee considered the matter and observed that it pertains to MSME. The Committee decided to forward the firm's application to MSME.

Case is deferred.

	Case No.:296/15/80-ALC2/2018	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00638/AM19/	RLA File :03/94/040/00879/AM19/	Lic.No/Date:0310826356 14.01.2019	

139 **Decision:** The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/BIPL/AMAx-4-2019-HEI dated 26.03.2019 wherein DHI stated that the details of process wastage with justification have not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4K of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI.

Case is deferred.

	Case No.:297/15/80-ALC2/2018	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00639/AM19/	RLA File :03/94/040/00864/AM19/	Lic.No/Date:0310826376 15.01.2019	

140 **Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84314930	DRILLING MACHINE ACCESSORIES SUCH AS DRILL RODS/ CASINGS / CORE BARRELS/ ADAPTORS/ COUPLINGS/ SUBSTITUES NET CONTENT : 1) SEAMLESS STEEL TUBES/ PIPES -55.206 METRIC TONNE	73040000	SEAMLESS STEEL TUBES/PIPES TECH:GRADE:API GRADES, SAE 1541, SAE 1040, SAE 1045, SAE 4130, SAE 4140, SAE 5130, 106 GR B, 37 MN5 OR EQUIVALENT O.D.27.85 MM TO 168.00 MM, THICKNESS 1.25 MM TO 8.50 MM (ITC (HS) CODE 73043911, 73043921, 73045110, 73045120)	Relevant grade and size of input item may be allowed as 57.047 MT inclusive of 3.33% wastage after 1/3rd recovery

RA concerned may take further necessary action as per the decision of NC.

	Case No.:298/15/80-ALC2/2018	Party Name: ULTRA ENGINEERS	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
141	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic.No/Date:3110067288 16.01.2019	

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 19.03.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

	Case is deferred.

142	**Case No.:305/15/80-ALC2/2018**	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00647/AM19/	RLA File :08/24/040/00297/AM19/	Lic.No/Date:0810144369 23.01.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 19.03.2019 for examination/comments. However, the case was discussed in the meeting and the Committee decided to forward the case to Consultant (Tech-1) for examination. Case is deferred.			

143	**Case No.:306/15/80-ALC2/2018**	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00648/AM19/	RLA File :08/24/040/00199/AM19/	Lic.No/Date:0810144370 23.01.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 19.03.2019 for examination/comments. However, the case was discussed in the meeting and the Committee decided to forward the case to Consultant (Tech-1) for examination. Case is deferred.			

144	**Case No.:23/1/80-ALC2/2019**	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No/Date:0410165142 28.01.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received. The Committee decided to request the concerned RA and the firm for furnishing the hard copy of application. Case is deferred.			

145	**Case No.:311/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00653/AM19/	RLA File :03/94/040/00949/AM19/	Lic.No/Date:0310826867 06.02.2019	
	Decision: The Committee considered the case as per the agenda and noted the comments given by DHI vide their U. O. No.: DES-1/BIPL/AMAx-3-2019-HEI dated 26.03.2019 wherein DHI stated that the details of process wastage with justification have not been provided by the firm. Therefore, the Committee decided to ask the same from the firm along with the information as per Appendix 4K			

	of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per written comments of DHI. Case is deferred.

146	**Case No.:312/15/80-ALC2/2018**	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00654/AM19/	RLA File :05/23/040/00476/AM19/	Lic.No/Date:0510409611 06.02.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 19.03.2019 for examination/comments. However, the case was discussed in the meeting and the Committee decided to forward the case to DPIIT for examination. Case is deferred.			

147	**Case No.:315/15/80-ALC2/2018**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00657/AM19/	RLA File :08/24/040/00394/AM19/	Lic.No/Date:0810144583 12.02.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 19.03.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

148	**Case No.:25/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic.No/Date:0410165210 13.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination/comments. Case is deferred.			

149	**Case No.:317/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00659/AM19/	RLA File :03/94/040/00986/AM19/	Lic.No/Date:0310827036 14.02.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to MSME on 19.03.2019 for examination. However, the case was discussed in the meeting and the Committee decided to ask from the firm to furnish the information as per Appendix 4E of DGFT's Public Notice No. 68/2015-20 dated 22/03/2018 as per advice of representative of DHI.			

	Case is deferred.			

150	**Case No.:319/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00661/AM19/	RLA File :09/24/040/00349/AM19/	Lic.No/Date:0910067177 15.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide email dated 26.04.2019 on repeat basis of AA no. 0910063936 dated 15.07.2016. RA concerned may take further necessary action as per the decision of NC.			

151	**Case No.:320/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00662/AM19/	RLA File :09/24/040/00351/AM19/	Lic.No/Date:0910067178 15.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide email dated 26.04.2019 on repeat basis of AA no. 0910064534 dated 26.12.2016. RA concerned may take further necessary action as per the decision of NC.			

152	**Case No.:321/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00663/AM19/	RLA File :09/24/040/00348/AM19/	Lic.No/Date:0910067179 15.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DHI vide email dated 26.04.2019 on repeat basis of AA no. 0910063934 dated 15.07.2016. RA concerned may take further necessary action as per the decision of NC.			

153	**Case No.:322/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00664/AM19/	RLA File :09/24/040/00350/AM19/	Lic.No/Date:0910067180 15.02.2019	
	Decision: The Committee considered the case as per the agenda and noted that copy of application was sent to DHI on 26.04.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments from DHI.			

	Case is deferred.

154	**Case No.:325/15/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00667/AM19/	RLA File :31/83/040/00177/AM19/	Lic.No/Date:3110067318 18.02.2019	

Decision: The Committee considered the case as per agenda and decided to ratify the norms on repeat basis as approved for AA No.: 3110067036 dated 04.05.2018 on the recommendation of representative of DHI as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norm
84139190	PARTS OF OIL FIELD EQUIEPMENT - 4" FLUID END BODY ,52" LONG AW1976 (IN NOS 26 AND IN K.G.45384.56)	72222099	FLUID END FORGING 52` LG AW108 (26 NOS)	1.52 Kg/Kg content in the export product

RA concerned may take further necessary action as per the decision of NC.

155	**Case No.: 329/15/80-ALC2/2018**	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date: 3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File : 01/80/050/00671/AM19/	RLA File : 05/23/040/00506/AM19/	Lic.No/Date:0510409691 19.02.2019	

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written recommendation of representative of MSME as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81101000	ANTIMONY METAL (Sb 99.65% Min.)	26171000	ANTIMONY CONCENTRATE (Antimony Content 53.35%) with 12.27% H2O (Water) Content	As applied inclusive of 7% wastage

RA concerned may take further necessary action as per the decision of NC.

156	**Case No.:330/15/80-ALC2/2018**	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic.No/Date:3110067323 19.02.2019	

Decision: The Committee considered the case as per the agenda and noted that copy of application was sent to DHI on 19.03.2019 and reminder on 08.05.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments from DHI.

	Case is deferred.

157	**Case No.:26/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic.No/Date:0410165228 19.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to refer the case to DHI for examination/comments. Case is deferred.			

158	**Case No.:331/15/80-ALC2/2018**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00673/AM19/	RLA File :05/24/040/00668/AM19/	Lic.No/Date:0510409696 20.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/17/2019-TSW dated 16.04.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

159	**Case No.:332/15/80-ALC2/2018**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00674/AM19/	RLA File :05/24/040/00669/AM19/	Lic.No/Date:0510409703 20.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their F. No.: P-47011/17/2019-TSW dated 16.04.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

160	**Case No.:333/15/80-ALC2/2018**	Party Name: SREE RAM TUBEWELL	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00675/AM19/	RLA File :32/24/040/00057/AM19/	Lic.No/Date:3210078867 21.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to call the firm for personal hearing to explain the manufacturing process in the forthcoming NC meeting. Case is deferred.			

161	**Case No.:2/1/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00750/AM19/	RLA File :02/24/040/00177/AM19/	Lic.No/Date:0210209022 27.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. No. No.: P-47011/323/2018-TSW dated 08.05.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

162	**Case No.:3/1/80-ALC2/2019**	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Approved**
	HQ File :01/80/050/00751/AM19/	RLA File :05/24/040/00654/AM19/	Lic.No/Date:0510409810 27.02.2019	
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of DPIIT vide their U. No. No.: P-47011/24/2019-TSW dated 08.05.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

163	**Case No.:35/1/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00783/AM19/	RLA File :05/23/040/00526/AM19/	Lic.No/Date:0510409835 05.03.2019	
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DPIIT on 29.03.2019 for examination/comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

164	**Case No.:38/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic.No/Date:0510409856 06.03.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

165	**Case No.:41/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic.No/Date:0510409909 12.03.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

166	**Case No.:46/1/80-ALC2/2019**	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic.No/Date:0510409960 15.03.2019	
	Decision: The Committee considered the case as per the agenda and noted that DPIIT vide their U. O. No.: P-47011/114/2019-TSW dated 08.05.2019 suggested that MSME may be consulted in this matter. Therefore, the Committee decided to refer the case to MSME for examination. Case is deferred.			

167	**Case No.:47/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic.No/Date:0510409964 18.03.2019	
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter raised by MSME was sent to the firm on 06.05.2019. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

168	**Case No.:1/3/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00007/AM20/	RLA File :05/23/040/00578/AM19/	Lic.No/Date:0510410182 09.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

169	**Case No.:2/3/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00008/AM20/	RLA File :34/24/040/00405/AM19/	Lic.No/Date:3410045037 10.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

170	**Case No.:3/3/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic.No/Date:0410165451 11.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

171	**Case No.:7/3/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00013/AM20/	RLA File :34/24/040/00015/AM20/	Lic.No/Date:3410045047 15.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

172	**Case No.:4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic.No/Date:0210209114 16.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

173	**Case No.:5/3/80-ALC2/2019**	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic.No/Date:0510410292 18.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

174	**Case No.:6/3/80-ALC2/2019**	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic.No/Date:0310828410 18.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

175	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic.No/Date:0310828481 23.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

176	**Case No.:9/3/80-ALC2/2019**	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:3/80-ALC2/2019 08.05.2019	**Deferred**
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic.No/Date:0310828517 23.04.2019	
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of the application has not been received yet. Therefore, the Committee decided to request the concerned RA and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Case

Case No. A/R 45 Meeting No. 03/20 Date 08.05.2019	M/s Thyssenkrupp Industries India Pvt. Ltd., Pune	File: 01/80/050/00143/AM14/DES-I/ RLA File: 03/95/040/00063/AM14/ License No: 0310733011 dated 01.05.2013	**Approved**

Subject: Request for ad-hoc norms in respect of Advance Authorization No. 0310733011 dated 01.05.2013 issued to M/s Thyssenkrupp Industries India Pvt. Ltd., Pune under Para 4.7 of HBP (Vol. I) -reg.

Decision: The Committee considered the case as per the agenda and noted that:

1. It was noted that case was initially deliberated in meeting No. 12/80 dated 03.09.2013 wherein it was noted that firm is making supply against invalidation letter of EPCG and that the supplies were to be made after the date of issue of notification no. 07 dated 18.04.2013 which disallowed the EPCG benefits for generation/transmission of power. Thereafter, the matter was referred to EPCG Division for clarification. The case was placed before in its meeting No. 25/80 dated 15.03.2016 wherein the committee noted that DHI comments dated 11.10.2013 have been received. However, the committee decided to withdraw the case form the meeting owing to non-receipt of comments from EPCG Division and to place the case before NC on receipt of comments from them. Later on, the comments received from EPCG Section vide O.M. dated 27.10.2016.

2. The case was again placed before Norms Committee meeting No. 13/19 dated 06.02.2019. The Committee noted that power generating sets were disallowed under EPCG scheme vide Notification No. 07 dated 18.04.2013. EPCG Section vide its O.M dated 27.10.2016 has stated that "Power Generating sets (including captive power plants and power generator sets of any kind) were disallowed under EPCG Scheme vide Notification No. 7 dated 18.04.2013 and this change in policy, approved by the then CIM, **was not to have a retrospective effect.**

3. As there was lack of clarification in terms of applicability of retrospectiveness for invalidation, the Committee decided to refer the matter to PIC for interpretation.

4. The matter was discussed in PIC meeting dated 02.04.19. PIC observed that the OM dated 27.10.2016 of EPCG section clearly states that Notification No. 7 dated 18.04.2013 **will not have retrospective effect.** Therefore, such input procurement under invalidation shall remain available for the EPCG licenses issued prior to 18.04.2013. The PIC therefore decided to allow the NC-1 to go ahead with fixation of norms in the said/similar cases.

   In view of the above PIC decision, the Norms Committee decided to fix the norms on the basis of written comments of representative of DHI vide File No. 3(127)/2009-TSW(B)/226 dated 11.10.2013, as under:

   I. **Export Product:** Steam Drum, membrane panel etc. Total weight 371 MT to be incorporated in AA.
   II. Quantity of import items at Sl. No. 1 to 7 and 10 are allowed on net to net basis as per GN-4, with accountability clause.
   III. Quantity of import items at Sl. No. 8, 11 to 19 are allowed as per SION C-1647.

RA concerned may take further necessary action as per the decision of NC.

M/No 3/80
8/5/19

SNo 27
W/C

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Larsen & Toubro Ltd. AA 0310816384 Dt. 17.10.2017
Reference: - DGFT No. 01/80/050/00326/AM-18/DES-1/764 dated; 07/09/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of the export item may be specified in the AA.
2. Word "Relevant" may be prefixed with the description of import items.
3. Quantity of import item at Sl No. 1 may be allowed with up to 5% wastage with accountability clause.
4. Quantities of import items at Sl Nos. 2 to 4 may be allowed with NIL wastage with accountability clause.
5. Quantity of import item at Sl No. 5 may be allowed with up to 2% of the weight of the steel plates to be welded or as applied for -whichever is less, with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O. No.P-47014/26/2019-TSW dated. 22.04.2019

Sh. Dalveer (NC-1)
Please maintain in file for further action!
22/4/19

32
8/5/2019

3/80

Subject: **AA No.-0710112422 dated 16.11.2017 of M/s Alstom Transport India Ltd., Bengaluru.**

Date: 11/26/18 09:37 AM

From: "HEI Division, DHI" <divhei-dhi@gov.in>

To: K P Singh <nc1.dgft@nic.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

OFFICE MEMORANDUM

Subject: DGFT ID- 01/80/50/162/AM19/DES-I dated Nil

AA No.-0710112422 dated 16.11.2017 of M/s Alstom Transport India Ltd., Bengaluru.

Export Product-Self-propelled railway or tramway coaches (4 units)

Inputs

Item No (as per AA)	**Recommendation**
Item no. 1 to 23, 25 to 32, 34, 36 to 55, 58 to 121, 123, 124, 126 to 128, 140 to 214, 216 to 300, 302 to 308, 310 to 325, 327 to 359,395 to 694.	Net to net as per GN4 with accountability.
Item no. 125, 129, 130, 301, 309.	2% of FOB value, Since from the item description it seems to be consumable/ insulation.
Item no. 310, 360 to 394.	As per SION C-1647, Since firm has not provided calculation, drawing or justification in support of the wastage claimed.
Item no. 33, 35, 131 to 139, 215, 326.	Item deleted

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I
Deptt. of HI, UO No DES-1/ALST/RAIL-1-2018-HEI dated 26.11.2018

MN: 3/80
8/5/19

S.No 40
W/C (DPIIT)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s BGR Energy Systems AA 0410163861 Dt. 05.01.2018
Reference: - DGFT No. 01/80/050/00389 dt. NiL

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net Empty weight of export items may be specified in the AA.
2. Word "Relevant" may be prefixed with the description of import items.
3. Quantities of import items at Sl Nos. 1 to 19 may be allowed on net to net basis (no wastage) and with accountability clause.
4. Quantities of import items at Sl Nos. 20 to 22 may be allowed with up to 5% wastage with accountability clause.
5. Quantities of import items at Sl Nos. 23 to 24 may be allowed with up to 2% wastage with accountability clause.
6. Total quantity of import items at Sl Nos. 25 and 26 may be allowed up to 2% of the net weight of steel plates to be welded.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/100/2019-TSW dated. 24.04.2019

98496/2018/TSW

(49) 3/80 (49)

No: 7/5/17/TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support)

Udyog Bhawan, New Delhi
Dated, the 18 April, 2018

OFFICE MEMORANDUM

Subject: Ratification of norms in respect of AA No. 0510405538 dated 06.02.2018 issued to M/s Micron Instruments Pvt. Ltd.

Ref: DGFT . I.D. Note No.01/80/50/416/AM-18/DES-1/882 dated 16.03.2018

Export Product (EP): Anode Kovar Flange_Surya-3mm Slot 5330845

The above AA may be ratified as under:

(i) % Wastage on net content for the import item may be allowed as repeat of AA No.0510401062 dated 03.01.2017 ratified in NC meeting dated 14.02.2017.

(ii) Import Items should be of relevant grade, size and specifications as contained in the EP. Net content of above inputs in the export product will be as certified by jurisdictional GST Authorities.

2. This issues with the approval of Technical Adviser (Boiler).

(Sundeep Chauhan)
Development Officer
Tel: 3200

To
Directorate General of Foreign Trade
(Sh. S.K. Panigrahi, E.O.)
Udyog Bhawan, New Delhi

M. No 3/80
08/05/19

S No 52
W/C (DPIIT)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Larsen & Toubro Limited AA No.0310819295 dt. 21/02/2018.
Reference: -DGFT U.O.No.01/80/50/82/AM-19/DES-1/dated; Nil

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export items may be specified in the AA.
2. Word "Relevant" may be prefixed with the descriptions of import items.
3. Quantities of import items at Sl. Nos. 1, 4 and 5 may be allowed with up to 5% wastage with accountability clause.
4. Quantity of import item at Sl. Nos. 2 and 3 may be allowed with up to 17% and 23% wastage with accountability clause after taking 1/3rd recovery from scrap.
5. Quantities of Import items at Sl. Nos. 6, 7 and 12 may be specified in numbers as well and these items may be allowed on net to net basis with accountability.
6. Total Quantity of import items at Sl Nos. 8 to 10 may be allowed with up to 2% of the weight of the steel to be welded with accountability.
7. Quantity of import item at Sl No. 11 may be allowed with up to 2% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/340/2018-TSW, dt. 25/04/2019

3/80
8/5/19

S.No 54
W/C

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: M/s Micron Instruments Pvt. Ltd. Advanced Authorization no 0510405742 dated 28/02/2018

DGFT No. 01/80/050/00009/AM-19/DES-1/666 Dated. 15.01.2019.

With reference to the above, the undersigned in directed to say that the instant AA may be ratified as follows:

1. Net weight of export product may be specified as 820.8 kgs (456 Nos).
2. Word "relevant" may be pre-fixed with the description of import items and Quantity of import item may be allowed as 1978.12 Kgs after taking 1/3 recovery from scrap.

Sundeep Chauhan
(Development Officer)

To:

Md. Moin Afaque , Assistant DGFT, Director General of Foreign Trade
Fille No.P-47011/85/2019-TSW dated. 16.04.2019

Please put in necessary record file.
23/4/'19

Sh. Dalveer (NC-1)

AA. No 3/80
8/4/19

S.No 74
W/C

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: M/s Micron Instruments Pvt. Ltd. Advanced Authorization no 0510407381 dated 31/07/2018

DGFT ID Note No. 01/80/50/204/AM19/DES-1/536 Dated. 12.12.2018.

With reference to the above, the undersigned in directed to say that the instant AA may be ratified as follows:

1. Net weight of export product may be specified as 1427.4 kgs (793 pcs).
2. Word "relevant" may be pre-fixed with the description of import items and Quantity of import item may be allowed as 3440.03 Kgs after taking 1/3 recovery from scrap.

Sundeep Chauhan
(Development Officer)

To:

Sh. Pranav Upadhyay, Assistant DGFT, Director General of Foreign Trade
File No. P-47011/85/2019-TSW dated. 18.04.2019

Sh. Balveer (NC-1)
18/4

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: -M/s Isgec Heavy Engineering Ltd, AA 0510407435, Dt. 03/08/2018

Reference: - 01/80/50/198/AM-19/DES-1/541 दिनांक12/12/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight export item may be specified
2. Quantity of import item at Sl No 1 to 10 may be allowed as 1.01 Kgs./Kg content in the **concerned*** export items with accountability clauses.
3. Quantity of import item at Sl No. 11 to 26 may be allowed on net to net basis in the **concerned*** export items with accountability clauses.

*Ref.: Export Wise import Details by the firm in ANF-4A,PARA 16A

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/60/2019-TSW dated. 25.04.2019

M·No 3/80
8/5/19

SMo 80
W/C (DPIIT)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s Isgec Hitachi Zosen Ltd., AA 0510407480
Dt. 08.08.2018
Reference: - DGFT No. 01/80/050/202/AM-19/DES-1/538 dt. 12.12.2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of each export product may be specified.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No 1 and 28 may be allowed as 1.07 Kgs./Kg content in the **concerned*** export items after taking 2/3 recovery from the scrap with accountability clause.
4. Quantity of import item at Sl No. 2 to 4 and 9 may be allowed as 1.05 Kgs./Kg content in the **concerned*** export items with accountability clause.
5. Quantity of import item at Sl No 5 to 8, 10 and 11 may be allowed as 1.02 Kgs./Kg content in the **concerned*** export items with accountability clause.
6. Quantity of import item at Sl No. 12 may be allowed as 1.02 Kgs./Kg content in the **concerned*** export items with accountability clause.
7. Quantity of import item at Sl No. 13 may be allowed as 1.05 Kgs./Kg content in the **concerned*** export items with accountability clause.
8. Quantity of import item at Sl No. 14 to 16 may be allowed on net to net basis in the **concerned*** export items with accountability clause.
9. Total Quantity of import item at Sl No 17 to 27 may be allowed as 2% of net weight of steel content in the **concerned*** export items with accountability clause.

Ref.: Export Wise import Details by the firm in ANF-4A, Para16A.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/84/2019-TSW dated. 24.04.2019

Date: 02/11/19 01:23 PM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Subject: **AA No 5210042737 dated 23.08.2018 of L&T, Surat.**
To: Norm Committee I DGFT <nc1.dgft@nic.in>

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
HEI Division

Subject: DGFT ID- 01/80/050/316/AM19/DES-I/677 dated 07.02.2019

AA No 5210042737 dated 23.08.2018 of L&T, Surat.

Inputs (Sl as per AA)

Item 1 to 4, and 6- pipes, tubes and fin- 1.02 kg per kg contain in the EP

Item 5 and 7 – net to net as per GN-4 with accountability.

Item 8 to 12- welding consumables – as per C1647.

DES-1 may take a view.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-I
Deptt.of HI, UO No DES-1/L&T/Bolr-1-2019-HEI dated 11.02.2019

M. No 3/80
8-5-19

S No 90
D/L

F. No. 07/178/2018-TS
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
(TSW Section)

Subject: - M/s Tega Industries Ltd AA No. 0210208676 dt 05.09.2018

Reference: 01/80/50/249/AM19/DES-I/542 dated 12.12.2018

DGFT may please refer to their above mentioned ID Note and the firm may be requested to submit the following:-

1. To indicate separate net weight of Rubber part and other materials used in the export product (i.e. composition of export product)
2. Specific grade of Synthetic Rubber and Natural Rubber to be used in manufacturing the product.
3. Justification for import of Hot Rolled Steel and its calculation of requirement for manufacture of export product.

(Nand Lal)
Consultant
26.04.2019

Md. Moin Afaque (Deputy DGFT)

(NC-1)

Pl. put in file and put a draft D/L in this regard.
29/4/19

Sh. Dalveer (NC-1)

M. No 3/80
08/5/19

S-No. 96
WC

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: -M/s Isgec Heavy Engineering Ltd, AA 0510407844, Dt. 19/09/2018

Reference: - 01/80/50/244/AM-19/DES-1/870 दिनांक 28/03/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Quantity of import item Sl No. 1 may be allowed with up to 20% wastage with accountability clauses, after taking around 2/3rd recovery from scrap.
2. Quantity of import item Sl No. 3 may be allowed up to 2% wastage with accountability clauses.
3. Import items 2 and 4 may be deleted in the absence of proposer justification.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/60/2019-TSW dated. 25.04.2019

M.No-3/80
08/5/19

SNo 117
W/C

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: -M/s ISGEC Hitachi Zosen Ltd. , AA 0510408649., Dt. 27/11/2018
Reference: - 01/80/50/313/AM-19/DES-1/ 684 dt. 07.02.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of the export items may be specified in the AA.
2. Word "Relevant" may be prefixed with the descriptions of the import items.
3. Quantities of import items at Sl Nos. 1 and 28 may be allowed with up to 7% wastage with accountability clause after taking 2/3rd recovery.
4. Quantities of import items at Sl Nos. 2 to 4, 9 and 29 to 31 may be allowed with up to 5% wastage with accountability clause.
5. Quantities of import items at Sl Nos. 5 to 8, 10 and 11 may be allowed with up to 2% wastage with accountability clause.
6. Quantity of import item at Sl No. 12 may be allowed with up to 2% wastage with accountability clause.
7. Quantity of import items at Sl No. 13 may be allowed with up to 5% wastage with accountability clause.
8. Quantities of import items at Sl Nos. 14 to 16 on net to net basis with accountability clause.
9. Total Quantity of import items at Sl Nos. 17 to 23 and 25 to 27 may be allowed with up to 2% of total weight of steel plates to be welded, with accountability clause.
10. Quantity of import items at Sl No. 24 may be allowed with up to 2% wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/98/2019-TSW dated. 25.04.2019

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

SNo - 126
DIL

संख्या
No. 17(12)/2019-IPHW

दिनांक
Date 29.04.2019

M/s. STERLITE TECHNOLOGIES LIMITED
S.NO. 68/1, NORTH WING, MADHUBAN,
DAM ROAD, VILLAGE RAKHOLI,
SILVASSA, DADRA AND NAGAR HAVELI 396230

Sub: - Application for ratification of norms of Advance Licence No. 0310825720 dated 18.12.2018 for export of " Optical Fibre Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

i Detail of export product i.e. design, drawing, calculation etc.
ii Quantity of import item required for manufacturing per unit export product separately.
iii Wastage claimed in manufacturing process.
iv Justification thereof.

Yours faithfully

(Asha Nangia)
Director
Tel: 011-24301268
Email:-asha.nangia@gov.in

Pl. put. 03/05/'19
Sh. Dalveer (NC-I)

Copy to:
Md. Moin Afaque
FTDO,
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D. No. 01/80/50/616/AM-19/DES-I/826 dated 15.03.2019

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Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

S.No 127
D/L

संख्या
No. 17(11)/2019-IPHW

दिनांक
Date 29.04.2019

M/s. STERLITE TECHNOLOGIES LIMITED
E-1, MIDC, INDUSTRIAL AREA, WALUJ,
AURANGABAD, MAHARASHTRA 431136

Sub: - Application for ratification of norms of Advance Licence No. 0310825721 dated 18.12.2018 for export of " Optical Fibre".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

i Detail of export product i.e. design, drawing, calculation etc.
ii Quantity of import item required for manufacturing per unit export product separately.
iii Wastage claimed in manufacturing process.
iv justification thereof.

Pl. put 03/05/'19
Sh. Dalwar (NC-1)

Yours faithfully

(Asha Nangia)
Director
Tel: 011-24301268
Email:-asha.nangia@gov.in

Copy to:
Md. Moin Afaque
FTDO,
O/o. DGFT
Udyog Bhavan

w.r.t. DGFT I.D. No. 01/80/50/617/AM-19/DES-I/825 dated 15.03.2019

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Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Spirotech Heat Exchangers Pvt. Ltd. AA No 0510409030, dated 21/12/2018

Reference: -DGFT U.O.No.01/80/50/311/AM-19/DES-1/863, dated; 28/03/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description, Specifications, Quantities in numbers and net empty weight in respect of each type of export item (condenser/evaporator) may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import items at Sl.No. 1 to 4 may be allowed with up to 1 % wastage with accountability clause.
4. Quantity of import item at Sl.No. 5 may be allowed up to 0.2% of FOB value of exports.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/24/2019-TSW, dt. 08/05/2019

M. No 3/80
02/05/19

S. No 134
W/C

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Micron Instrument Pvt. Ltd. AA No.0510409150 dt. 02/01/2019.
Reference: -DGFT U.O.No.01/80/50/626/AM-19/DES-1/873 dated 29/03/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export product may be specified as 1656 kgs (920 Nos).
2. Word "relevant" may be pre-fixed with the description of import items and Quantity of import item may be allowed as 3990.96 Kgs after taking 1/3 recovery from scrap.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/85/2019-TSW, dt. 02/05/2019

S.No-137 NC-I
D/C

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6,सी जी ओ कॉम्पलेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

संख्या
No. 17(10)/2019-IPHW

दिनांक
Date 29.04.2019

M/s. STERLITE POWER TRANSMISSION LIMITED
4TH FLOOR, GODREJ MILLENIUM,,9 KOR
EGAON ROAD
PUNE, MAHARASHTRA 41100

85541 | NCI
03/05/19

Sub: - Application for ratification of norms of Advance Licence No. 0310826313 dated 10.01.2019 for export of " Optical Power Ground Wire".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

i Detail of export product i.e. design, drawing, calculation etc.
ii Quantity of import item required for manufacturing per unit export product separately.
iii Wastage claimed in manufacturing process.
iv Justification thereof.

Pl. put. 03/05/'19
Sh. Palvear (NC-I)

विदेश व्यापार महानिदेशालय
O/o Directorate General of Foreign Trade
03 MAY 2019

Yours faithfully

(Asha Nangia)
Director
Tel: 011-24301268
Email:- asha.nangia@gov.in

Copy to:
Md. Moin Afaque
FTDO,
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D. No. 01/80/50/635/AM-19/DES-I/827 dated 15.03.2019

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M.No 3/80
8-5-19

S.No. 158
W/C

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Micron Instruments Pvt. Ltd. AA No. 0510409696 dt. 20.02.2019.
Reference:- DGFT No. 01/80/050/673/AM-19/DES-1/805 Dated. 15.03.2019.

With reference to the above, the undersigned is directed to say that
The instant AA may be ratified as follows:

1. Net weight of export product may be specified as 931 kgs (500 Nos).
2. Word "relevant" may be pre-fixed with the description of import items and Quantity of import item may be allowed as 1982.5 Kgs after taking 1/3 recovery from scrap.

Sundeep Chauhan
(Development Officer)

To,
Md. Moin Afaque , Assistant DGFT
Fille No.P-47011/17/2019-TSW dated. 16.04.2019

M.No 3/80
8/5/19

S.No 159
w/c

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: M/s Micron Instruments Pvt. Ltd. AA No. 0510409703 dt. 20.02.2019.
Reference:- DGFT No. 01/80/050/674/AM-19/DES-1/804 Dated. 15.03.2019.

With reference to the above, the undersigned is directed to say that
The instant AA may be ratified as follows:

1. Net weight of export product may be specified as 1656 kgs (920 Nos).
2. Word "relevant" may be pre-fixed with the description of import items and Quantity of import item may be allowed as 3990.96 Kgs after taking 1/3 recovery from scrap.

Sundeep Chauhan
(Development Officer)

To,
Md. Moin Afaque , Assistant DGFT
Fille No.P-47011/17/2019-TSW dated. 16.04.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Paharpur Cooling Towers Ltd. AA No.0210209022 dt. 27/02/2019.
Reference: -DGFT U.O.No.01/80/50/750/AM-19/DES-1/865 dated; 28/03/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description, specifications and net empty weight of the export item may also be specified in the AA.
2. Word "Relevant" may be prefixed with the description of import item.
3. Quantity of import items at Sl No 1, 2, 4 and 5 may be allowed with up to 2 % of wastage with accountability clause.
4. Quantity of import items at Sl No 3 may be allowed with up to 1 % of wastage with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No.P-47011/323/2018-TSW, dt. 08/05/2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Spirotech Heat Exchangers Pvt. Ltd. AA No 0510409810, dated 27/02/2019
Reference: -DGFT U.O.No.01/80/50/751/AM-19/DES-1/864, dated; 28/03/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Description, Specifications, Quantities in numbers and net empty weight in respect of each type of export item (condenser/evaporator) may be specified in the AA.
2. Word "Relevant" may be prefixed with the descriptions of import items.
3. Quantity of import items at Sl.No. 1 to 4 and 6 to 9 may be allowed with up to 1 % wastage with accountability clause.
4. Quantity of import items at Sl.No. 5 and 10 may be allowed up to 0.2% of FOB value of exports.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/24/2019-TSW, dt. 08/05/2019